

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO.114 (H)**  
**TO BE ANSWERED ON 25<sup>th</sup> APRIL, 2016**

**ILLEGAL STEEL IMPORTS**

**114 (H). SHRI AJAY MISRA TENI:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether steel is being imported illegally from China even after fixing minimum price of its import by the Government with a view to reduce the import of steel;
- (b) if so, the details of such instances of illegal trade which have come to the notice of the Government along with the action taken thereon; and
- (c) the steps proposed to be taken by the Government to check the illegal trade?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण)(स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

- (a) & (b): After the issuance of Notification No.38/2015-2020 dated 5.2.2016, imposing Minimum Import Price on import of Iron & Steel against 173 tariff lines of Chapter 72 under ITC (HS), 2012, Schedule – I (Import Policy), a few cases were detected wherein the importers had not adopted the Minimum Import Price of Steel. In such cases, the goods were assessed at the notified Minimum Import Price and were released only after imposition of redemption fine and penalty.
- (c): Scrupulous care is being taken to verify import of steel after 5.2.2016 i.e. the date from which Minimum Import Price was notified.

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